

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 795
(To be answered on the 17th September 2020)**

BAN ON CHINESE AIRCRAFTS

795. SHRI MARGANI BHARAT

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether as many as 20% of commercial aircrafts leased to Indian airlines is owned by Chinese entities;**
- (b) whether Air India, Air India Express also have aircrafts on lease which are owned by Chinese entities, if so, the details thereof and the manner in which the Government plans to bar such Chinese companies in various sectors; and**
- (c) whether the Government intends to terminate the above leased aircraft and if so, the details thereof?**

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (c): The leased aircraft in the current fleet of Indian airlines have been taken on lease from companies registered abroad. The leasing companies generally have complex ownership and global asset management and financing patterns. As per the records maintained by the Directorate General of Civil Aviation, the vast majority of the owners/ lessors of the aircraft leased to Indian airlines have their registered address in Ireland. A total of 07 narrow-bodied aircraft out of a fleet of 167 aircraft of the Air India group of companies are leased from Special Purpose Vehicles registered in Ireland which have been set up by Chinese companies. Presently, there is no proposal under consideration of the Ministry of Civil Aviation to ban any aircraft leasing entity.
